

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.11005 of 2015

(Arising out of OIO-VAD-EXCUS-002-COM-008-14-15 dated 29/01/2015 passed by
Commissioner of Central Excise, Customs and Service Tax-VADODARA-II)

Schneider Electric Infrastructure Ltd

.....Appellant

Milestne-87, Vadodara Halol Highway,
Village : Kotambi, P O Jarod,
Vadodara, Gujarat

VERSUS

C.C.E. & S.T.-Vadodara-ii

.....Respondent

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat-390023

APPEARANCE:

Sh. Mrugesh Pandya, Advocate for the Appellant

Sh. S N Gohil, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU
 Final Order No. A/ 11287 /2020**

DATE OF HEARING: 03.11.2020

DATE OF DECISION:03.11.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Mrugesh Pandya, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri S N Gohil, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**